

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1124 OF 2019**  
**IN APPEAL NO. 207 OF 2019 &**  
**IA NO. 1123 OF 2017**

**Dated: 24<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s Shri Durga Khandsari Sugar Mills** ..... **Appellant(s)**  
**Versus**  
**Madhya Pradesh Electricity Regulatory Commission & Ors.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. Matrugupta Mishra  
Ms. Shikha Ohri  
Mr. Samyk Mishra

Counsel for the Respondent(s) : Mr. S. Venkatesh  
Ms. Nishtha Kumar  
Mr. Krishnesh Bapat for R-1  
  
Ms. Ranjitha Ramachandran  
Mr. Shubham Arya for R-2

**ORDER**

Heard learned counsel for the parties.

Appellant shall file an affidavit stating that except additional surcharge amount demanded by the Respondent – DISCOM and alleged delayed payment surcharge on additional surcharge, nothing is due by the Appellant to the DISCOM inviting alleged disconnection.

Respondent – DISCOM shall file an affidavit confirming the fact that other than additional surcharge amount and the amount for delayed payment surcharge on additional surcharge, no other dues are pending towards energy charges, delayed payment surcharge on delayed payment of energy charges as well as cross subsidy surcharge.

We direct the Respondent – DISCOM not to disconnect power supply to the Appellant till the next date of hearing.

List the stay application for further hearing on **29.07.2019**.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*tpd/mkj*